

husband of petitioner died in harness on 01.09.2003. He submits that thereafter application was filed for appointment on compassionate ground for the son of deceased-employee as well as this petitioner, but prayer for compassionate appointment has not been considered and no appointment has been provided to the petitioner or his son. The petitioner again preferred a petition for providing monetary compensation in terms of NCWA V which is apparent from Clause 9.5.0 of NCWA. On representation of the petitioner, no decision has been taken with regard to monetary compensation, the petitioner has preferred this writ petition when on compassionate ground appointment has not been provided to the son of deceased and the monetary benefit has not been extended.

5. Learned counsel for respondent-CCL submits that so far representation is concerned the same can be considered by the competent authority and they will pass appropriate order in the light of NCWA.

6. Accordingly, in view of the limited prayer and considering the submission of learned counsel for parties, the petitioner is directed to file fresh representation along with all the credentials before the respondent no.2 within a period of two weeks. If such representation is filed within a period of two weeks, the respondent-CCL shall consider the case of the petitioner in the light of prevailing NCWA and pass appropriate reasoned order within a period of eight weeks thereafter. If the respondent no.2 comes to a conclusion that petitioner is entitled for monetary benefit in the light of NCWA V, the same shall thereafter be released in favour of petitioner within a period of four weeks.

(Sanjay Kumar Dwivedi, J.)